

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 515  
ANSWERED ON FRIDAY, THE 20<sup>TH</sup> JULY, 2018  
[ASHADHA 29, 1940 (SAKA)]**

**CHECK ON BOARD OF DIRECTORS**

**QUESTION**

**515. SHRI K. ASHOK KUMAR:**

**Will the Minister of CORPORATE AFFAIRS**

कारपोरेट कार्य मंत्री

**be pleased to state:**

- (a) whether the Government is considering to collect passport details of people serving as directors on the board of companies and if so, the details thereof;**
- (b) whether this is being done as part of its efforts to prevent fraudsters from fleeing the country and if so, the details thereof; and**
- (c) whether the Government has stepped up efforts to curb illicit fund flows and has already deregistered more than 2.26 lakh firms for not carrying out business activities for long and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE FOR LAW AND  
JUSTICE AND CORPORATE AFFAIRS**

**(SHRI P. P. CHAUDHARY)**

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी. पी. चौधरी)

**(a) & (b) Ministry of Corporate Affairs vide notification dated 5<sup>th</sup> July, 2018 has inserted rule 12A in Companies (Appointment and Qualification of Directors) fourth Amendment Rules, 2018, stating that every individual who has Director Identification Number (DIN) as on 31<sup>st</sup> March, of a financial year as per the rules, shall submit e-form DIR-3-KYC to Central Government on or before 30<sup>th</sup> April of immediate next financial year. Since this amendment has come into force on 10<sup>th</sup> July 2018 only, the deadline for the current year has been fixed as 31<sup>st</sup> Aug, 2018. The mention of Passport Number in the e-form is mandatory in case the Director is not a citizen of India or is a citizen of India having a valid passport. The KYC drive is being carried out to establish the traceability of individual DIN holders for greater compliance, enforcement, effective communication and to weed-out DIN holders who are no longer alive.**

**(c) During the financial year 2017-18, the Registrars of Companies (ROCs) have removed the names of 2,26,166 companies, from the register of companies, which had not filed their Financial Statements or Annual Returns for a continuous period of two or more financial years (2013-14 and 2014-15) and, prima facie, were not conducting any business, by following the due process under section 248 of the Companies Act, 2013.**

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